

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 103**  
**(IB)-489(PB)/2017**

**IN THE MATTER OF:**

IFCI Ltd.

.... Petitioner/Applicant

Vs.

Era Housing & Developers (India) Ltd.

.... Respondent

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (Liq.)**

**Order delivered on 01.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Liquidator : Adv. K. K. Mishra, Adv. Sahil Nagpal, Adv. Nikita  
Rana and Adv. Ishika Jain

**ORDER**

**New IA-2054/2024**

This is the Amended List of Stakeholders filed by the Liquidator and the same is taken on record subject to just exceptions. Registry is hereby directed to put this report before the Bench at the time of final disposal.

**IA-2054/2024 stands disposed of.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**